

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 4071
ANSWERED ON 17/03/2026**

BENEFICIARIES OF LANDLESS FAMILIES UNDER PMAY-G

4071. Shri Neeraj Maurya:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that thousands of extremely poor families in rural areas of Bareilly, Budaun and Shahjahanpur districts of Uttar Pradesh are deprived of benefits of the housing scheme only due to technical reasons such as not being included in the Awas plus list, if so, the details thereof;**
- (b) whether the Government proposes any special provision for those landless families who live in the flood-affected areas particularly in Bareilly and Budaun (Ramganga bank) and who do not even have their own land to build a house, if so, the details thereof;**
- (c) the details of houses sanctioned and actually completed during the last three years under Pradhan Mantri Awas Yojana-Gramin in Bareilly, Budaun and Shahjahanpur districts of Uttar Pradesh, district-wise; and**
- (d) whether any central team is likely to be sent with the participation of public representatives to investigate complaints of illegal extortion from beneficiaries, if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(DR. CHANDRA SEKHAR PEMMASANI)**

(a): The Ministry of Rural Development is implementing the Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) w.e.f. 1st April, 2016 to construct 4.95 crore houses by March 2029 (including the target of previous phase i.e. 2.95 crore houses) by providing assistance to eligible rural households with basic amenities to attain the goal of "Housing for All". The Ministry of Rural Development has allocated a target of 4.14 crore houses to the States/UTs under PMAY-G, against

which more than 3.90 crore houses have been sanctioned by the States and more than 2.97 crore houses have been completed as on 12.03.2026.

Under PMAY-G, the beneficiaries are identified based on the housing deprivation parameters prescribed under Socio-Economic Caste Census (SECC) 2011. After due verification by the Gram Sabha and completion of the Appellate Process, Gram Panchayat-wise Permanent Wait List (PWL) is prepared. The auto-generated priority list of households from SECC, 2011 database was provided to the States/Union Territories (UTs) for conducting Gram Sabha meetings to finalize the PWL. A total of 2.04 crore households have been identified and included in PWL from SECC, 2011. Further, the details of such households who claimed to have been left out from the SECC 2011 based PWL and eligible for inclusion in PWL, have been captured by the States/UTs in the Awaas+ Survey, 2018. Further, in accordance with the approval of the Union Cabinet for the continuation of PMAY-G during FY 2024-25 to 2028-29, a new survey is also being conducted for the identification of additional eligible households by the States/UTs using eKYC face based authentication through the Awaas+ 2024 mobile app and with modified exclusion parameters.

(b): Landless beneficiaries are accorded top priority under the PMAY-G. Providing land to the landless PMAY-G beneficiaries for the construction of houses is of utmost importance since they are among the most deserving beneficiaries in the Permanent Wait List (PWL) of PMAY-G. Therefore, the States/UTs have been asked to ensure that such beneficiary is provided land from the government land or any other land, including public land (Panchayat common land, community land or land belonging to other local authorities). Landless beneficiaries are also given priority in the ranking of households. A total of 4,30,646 landless beneficiaries have been provided with land/assistance by the States/UTs.

The Ministry is taking the following steps to speed up house construction for landless beneficiaries: -

- i. Regular follow up with the States to ensure allotment of land to landless beneficiaries.**
- ii. Special attention is being given to landless beneficiaries, with efforts to provide them with land or financial assistance for land purchase.**
- iii. A web application has been developed in the AwaasSoft, for capturing the details of the landless PMAY-G beneficiaries, so**

that the land allotment and house construction progress can easily be monitored.

- iv. The States/UTs were also requested to constitute a Task Force under the Chief Secretary, comprising the Secretary (Revenue) and Secretary dealing with PMAY-G, so that land is allotted to landless beneficiaries under PMAY-G in a time bound manner.
- v. Several State Governments have been implementing schemes for the landless beneficiaries under PMAY-G.

Further, as per FFI for PMAY-G up to five percent of the targets under PMAY-G, would be reserved for Special Projects. The proposal for Special Project should be submitted by the State with adequate details and justification to the Ministry of Rural Development for rehabilitation/ relocation of families whose houses have been completely /substantially damaged on account of Natural hazards as categorized in the extant National Disaster Management Plan of National Disaster Management Authority - Flood, earthquake, fire, etc.

(c) & (d): The details of houses sanctioned and completed in Bareilly, Budaun and Shahjahanpur districts of Uttar Pradesh for last three years (FY 2022-23 to FY 2024-25) district-wise is as under,

S. No.	District	Sanctioned	Completed
1	Bareilly	9,201	9,127
2	Budaun	27,230	27,086
3	Shahjahanpur	31,160	30,476

#as per AwaasSoft reports

These districts have informed that no complaints regarding illegal recovery from PMAY-G beneficiaries have been received so far. There is no proposal at the Ministry level to send a central team in the matter.
